No. 255, dated the 10th February, 1970 (in English and Hindi), publishing the Non-Resident (External) Accounts Rules, 1970, under sub-section (3) of section 27 of the Foreign Exchange Regulation Act, 1947.

[Placed in Library, See No. LT-2860/70].

## SUPPLEMENTARY DEMANDS FOR GRANTS FOR EXPENDITURE OF THE CENTRAL GOVERNMENT ON RAILWAYS FOR THE YEAR 1969-70

THE MINISTER OF RAILWAYS (SHRI GULZARILAL NANDA): Sir, I beg to lay on the Table a statement showing the Supplementary Demands for Grants for Expenditure of the Central Government on Railways for the year 1969-70.

## MINUTES OF THE COMMITTEE ON THE WELFARE OF SCHE-DULED CASTES AND SCHEDULED TRIBES

SHRI MAN SINGH VARMA (Uttar Pradesh): Sir. I beg to lay on the Table a copy of the Minutes of the First to Twentieth Sittings of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes and First Eighth Sittings of the Sub-Committee thereof

SHRI M. P. BHARGAVA (Uttar Pradesh): Sir, on a point of order. Can a paper meant to be laid at 2 P.M. be laid at 12.10 P.M.?

MR CHAIRMAN: It has not been laid.

SHRI M. P. BHARGAVA: It has been laid by Shri Jagannath Rao. He says he has la'id it.

MR. CHAIRMAN: No, no. That is all right. (Mr. DEPUTY CHAIRMAN in the Chair)

STATEMENT BY MINISTER RE. EN-QUIRY AGAINST THE DIRECTOR. DEMOGRAPHIC TRAINING AND RESEARCH CENTRE, BOMBAY, WITH REFERENCE TO REPLY TO SHORT NOTICE QUESTION NO. 7 GIVEN ON THE 27TH AUGUST, 1968

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKB, HOUSING AND URBAN DEVELOPMENT (DR. S. CHANDRASEKHAR): Mr. Deputy Chairman. In reply to Short Notice Question No. 7 answered on the 27th August, 1968, I had stated that the enquiry into the allegations against Dr. S.N. Agarwala, Director, Demographic Tra'ining and Research Centre, Bombay was being made by me as Chairman of the Executive Council of this Centre.

During the course of supplementa-ries,, Shri S.S. Mariswamy desired to know whether the enquiry report would be laid on the Table of the House. The Chairman had directed that the report be submitted to him and that he would then decide whether it should be placed before the House.

It was subsequently decided that the enquiry into the complaints against Dr. Agarwala be entrusted to the Central Bureau of Investigation. After necessary enquiry, the C.B.I. have reported that the allegations of corruption against Dr. Agarwala could not be substantiated. This position was reported to the Chairman, Rajya Sabha, who felt that I should make a statement in the House explaining the circumstances under which the enquiry by me as President of the General Council and Chairman of the Executive Council of this Centre was dropped and instead entrusted to the C.B.I.

While going into the various charges levelled against Dr. Agarwala. It was felt that since there was a vigilance angle, the enquiry should be entrusted to the C.B.I. This was also the view of my then senior colleage

#### £Dr. S. Chandrasekhar]

Shri Satyanarayan Sinha. It was in view of these considerations that a decision was taken to entrust the enquiry to the C.B.I. As already stated above, the C.B.I, have reported that the allegations of corruption as far as financial matters are concerned against Dr. Agarwala could not be substantiated.

SHRI M. P. BHARGAVA (Uttar Pradesh) I want a clarification on the statement. I would like to know from the hon. Minister whether a large number of complaints have been received by the Ministry about the harassment of his junior officers by this gentleman and, if so, what action is being taken by him in this matter.

DR. S. CHANDRASEKHAR; Some complaints have been received by me from the junior officers about the matter referred to by the hon. Member, and we are enquiring into them.

SHRI LOKANATH MISRA (Oris-sa>: This statement arose out of my question. May I know whether some of the lady employees who are serving under Dr. Agarwala have complained of misbehaviour by Dr. Agarwala towards them?

DR. S. CHANDRASEKHAR: It is not misbehaviour, but a current case is going on about the difficulty regarding Dr. AgarwaJa's orders of transfer or asking a young lady to go and work elsewhere and her inability to do so, and the matter is being examined. So. I cannot say anything now categorically.

# THE PREVENTION OF FOOD AD ULTERATION (AMENDMENT) BILL. 1970

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): Sir, I move for leave..

SHRI M. P. BHARGAVA (Uttar Pradesh): Sir, again on a point of order. Can a Minister sitting in the House depute somebody else to introduce a Bill in his name?

SHRI AKBAR ALI KHAN (Andhra Pradesh): Shri K. K. Shah should do

THE MINISTER OF HEALTH AND FAMILY PLANNING AND WORKS. HOUSING AND URBAN DEVELOPMENT (SHRI K. K. SHAH): Sir, I move for leave to introduce a Bill further to amend the Prevention of Food Adulteration Act, 1954.

The question was put and the motion was adopted.

SHRI K. K. SHAH: I introduce the Bill.

### THE BUDGET (RAILWAYS), 1970-71—GENERAL DISCUSSION

SHRI T. V. ANANDAN (Tamil Nadu): Mr. Deputy Chairman, for the Railway Budget as presented by the Railway Minister, although he may be new to the Ministry, yet the responsibility is his. The budget has created disappointment in the country because of the fact that the budget should have some socialist outlook as is being propagated in this country after July 1969, which it has not. For everything the ruling party says that it should be governed by socialism. People thought that this budget would have certain aspects of socialism because the present Government is in very intimate collaboration with the Soviet Union. In the Soviet Union the suburban railway traffic is carried very cheaply. If the citizens of the Soviet Union pay 5 paise, they are carried in the suburban area to an extent of about 20 kms. Here in this unfortunate country everybody says that proverty should be eradicated. It shows that the country is very poor. Here the suburban traffic minimum rate is not less than Rs. 2.45. Where is 5 paise and where is Rs. 2.45 for a season ticket a month here? I do not know what collaboration the ruling party has got with the Soviet Union.